Appointment of Notary Public

365. CHOWDHRY HARI SINGH: Will the Minister of LAW. JUSTICE AND COMPANY AFFAIRS be pleased to refer to the answer to Unstarred Question 4410 given in the Rajya Sabha on 30th March, 1992 and state:

- (a) what are the qualifications for being appointed to the office of Notary Public; and
- (b) the number of years for which Notary Public' are appointed '!

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARMAN -GALAM):

(a) and (b) The qualifications for being appointed to the office of Notary Public and the number of years for which *Notary Public" are appointed are specified in the Notaries Act, 1952, and the rules made thereunder.

Place for establishing High Court bench in U.P.

566. SHRI SHANTI TYAGI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the U.P. Government has responded positively at the Central Government's communication inviting State Government's proposal of a place (location) for the establishment of a High Court bench; and
- (b) if so, the details of the proposal; and if not, the steps the Central Govern ment propose to take?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARMAN-GALAM):

(a) and (b) No specific, complete proposal has been received from the

Government of Uttar Pradesh, in consultation with the Chief Justice of AHahabad High Court, for establishing a High Court Bench in Western Uttar Pradesh, in the light of recommendations of the Jaswant Singh Commission. No action can be taken by the Central Government unless such a proposal is received.

Applications for Equity Shares by M/s. Asup Synthetics and Chemicals Limited

- 567. SHRI TARA CHARAN MAJUMDAR: Will the Minister of LAW, JUSTICE COMPANY AFFAIRS be pleased to state:
- (a) whether it is a fact that M/s. Asup Synthetics and Chemicals Limited Bhiwadi in Rajasthan had invited applications for Equity shares of Rs. 10 each and allotted shares to public in September/October, 19S6;
- (b) whether the company has ever paid dividend to the share holders; if so, the details thereof: and
- (c) if not, what arc the reasons therefor and what action Government propose to take in this regard '!

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARMAN-GALAM):

(a) M/s. Asup Synthetics and Chemicals Ltd. Bhiwadi (Alwar) has filed in the Office of Registrar of Companies, Rajasthan, Prospectus on 8-5-1986 under Section 60 of the Companies Act, 1956 regarding issue of equity shares, which were allotted in September, 1986.

(b) and (c) As per the latest available Balance Sheet filed by the company for the year ended 30-9-87, no dividend has been declared. A winding up petition in respect of the company was filed in 1987 and subsequently on 1-2-1991, the company has been ordered by the Hon'ble High Court Bench, Jaipur, to be wound up.